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পঞ্জীকৃত নম্বৰ - ৭৬৮/৯৭

Registered No.-768/97



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 185 দিশপুৰ, মঙ্গলবাৰ, 14 মে', 2013, 24 ব'হাগ, 1935 (শক)

No. 185 Dispur, Tuesday, 14th May, 2013, 24th Baisakha, 1935 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 14th May, 2013

**No. LGL.35/2009/5.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

### ASSAM ACT NO. X OF 2013

(Received the assent of the Governor on 3rd May, 2013)

**THE ASSAM MUSLIM MARRIAGES AND DIVORCES  
REGISTRATION (AMENDMENT) ACT, 2013.**

AN

ACT

further to amend the Assam Muslim Marriages and Divorces Registration Act, 1935, in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Assam Muslim Marriages and Divorces Registration Act, 1935, hereinafter referred to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

Assam  
Act IV  
of 1935

It is hereby enacted in the Sixty-fourth Year of the Republic of India as follows:-

Short title,  
extent and  
commencement

1. (1) This Act may be called the Assam Muslim Marriages and Divorces Registration (Amendment) Act, 2013.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazettee, appoint.

Substitution of  
schedule-IV

2. In the principal Act, for Schedule IV, the following shall be substituted, namely:-

“ SCHEDULE IV  
TABLE OF FEES  
(See Section 9)

1. When the dower does not exceed Rs. 500/-	Rs.50/-
2. When the dower exceed Rs.500/- but does not exceed Rs.5000/-	Rs.250/-
3. When the dower exceed Rs. 5000/- but does not exceed Rs.10,000/-	Rs.500/-
4. When the dower exceed Rs. 10,000/- but does not exceed Rs.50,000/-	Rs.1000/-
5. When the dower exceed Rs. 50,000/- but does not exceed Rs.1,00,000/-	Rs.1500/-
6. When the dower exceed Rs. 1,00,000/- and above	Rs.2000/-
7. For divorces of any kind	Rs.2000/-

Amendment of  
section 15

3. In the principal Act, in section 15,-

(i) in sub-section (1), for the words “four annas”. appearing at the end, the words “Rupees ten” shall be substituted;

(ii) in sub-section (2), for the words “one rupee” appearing at the end, the words “Rupees thirty” shall be substituted.

Amendment of  
section 17

4. In the principal Act, in section 17, after clause (f), the following new clause (g), shall be inserted, namely:-

“(g) for regulating and fixing of rates of Registration and other connected fees for carrying out the provisions of this Act.”

MOHD. ABDUL HAQUE,

Commissioner and Secretary to the Govt. of Assam,  
Legislative Department, Dispur.